NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Insolvency) No. 32 of 2021 Under section 61 (4) of the Insolvency & Bankruptcy Code 2016) (Arising out of Order dated 27/1/2021 IA/587/IB/2020in IBA No.257/2019 passed by the Hon'ble National Company Law Tribunal, Chennai Bench

V

IN THE MATTER OF:

P. Naveen Chakravarthy, New No. 32, Old. No.6, Jamalia Nagar, Perambur High Road, Chennai – 600012

... Appellant

1. Ramakrishnan Sadasivam. Liquidator of MK Cables & Conductors Private Limited, Old No.22, New No.28, Menod Street, Purasawalkam, Chennai 600 007.

Punjab National Bank,
ARMB Branch, PNB Towers,
Mezzanine Floor, 46-49,
Royapettah High Road, Chennai 600 014

... Respondent

Present

For the Appellant : Mr. M.Deepak Narayanan, Advocate

For the Respondent No.1 : Mr.T.Ravichandran, Advocate

ORDER (VIRTUAL MODE)

It is represented by Mr. T. Ravichandran, Learned Counsel for the First Respondent that he needs time to file the Reply/Response/Counter and accordingly he is granted time till 08.06.2021 and the same shall be filed not only through e-filing but also through 'Hard copy' before the 'Office of the Registry'. The Learned Counsel shall serve copy of the Reply/Response/Counter to the Learned Counsel for the 'Appellant' well in advance of 'Next date of Hearing'.

Soon after the receipt of the Reply/Response/Counter of the First Respondent, the Learned Counsel for the 'Appellant' is at Liberty to file 'Rejoinder' (not only through by efiling but also through Hard Copy) before the 'Office of the Registry', If any, within three days thereafter.

In respect of Second Respondent, no one has appeared and the same is hereby recorded.

In the meanwhile, it is open to the Learned Counsel for the 'Appellant' and the Learned Counsel for the First Respondent to file their 'Notes of Submissions' containing not more than 3 pays along with citations (not only through by efiling but also through Hard Copy) before the 'Office of the Registry', and the same shall be exchanged between the respective parties.

The 'Office of the Registry' is directed to List the matter on 14.06.2021.

[Justice Venugopal M] Member (Judicial)

[V.P.Singh] Member (Technical)

26.4.2021 KM